

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Epitome Residency Private Limited

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Epitome Residency Private Limited
2.	Date of incorporation of Corporate Debtor	3 rd July 2008
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor of Corporate Debtor	U45100MH2008PTC184241
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	One BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra (East), Mumbai Bandra Suburban 400051
6.	Insolvency Commencement Date in respect of the Corporate Debtor	12 th June 2023 (Copy of the order received on 15 th June 2023)
7.	Estimated date of closure of Insolvency Resolution Process	09 th December 2023
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Ashok Venkatrao Barbole, Registration Number: IBBI/IPA-001/IP-P02280/2021-2022/13720
9.	Address and email of the interim resolution professional, as registered with the Board	Registered Address: Opp Pooja Hotel Near Ashok Hotel, Tilak Nagar, Latur, Maharashtra -413512. Email - caashokbarbole2009@gmail.com
10.	Address and email to be used for correspondence with the Interim Resolution Professional	Correspondence Address: C/o: Incorp Restructuring Services LLP 405-407, Hind Rajasthan Building, D. S. Phalke Road, Dadar East, Mumbai 400014 Email id: cirp.epitome@gmail.com

11.	Last date for submission of claims	29 th June 2023 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Allottees under a Real Estate Project as per clause (f) of section 5(8)
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	1) Mr. Prasad Kamalakar Dharap IBBI/IPA-001/IP-P00702/2017-2018/11228 2) Mr. Hirachand Nemichand Bafna IBBI/IPA-001/IP-P-01207 /2018-19/11922 3) Mr. Mahesh Kumar Gupta IBBI/IPA-001/IP-P00478/2017-18/10866
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadforms.html (b) Correspondence Email id: cirp.epitome@gmail.com

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of a corporate insolvency resolution process of the Epitome Residency Private Limited on **12th June 2023 vide order no. C.P. No. 1366/IB/MB/2020 dated 12th June 2023 (Date of receipt order by Interim Resolution Professional is 15th June 2023).**

The creditors of Epitome Residency Private Limited, are hereby called upon to submit their claims with proof on or before **29th June 2023** to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Ashok Venkatrao Barbole

Interim Resolution Professional of Epitome Residency Private Limited

[Registration Number: IBBI/IPA-001/IP-P02280/2021-2022/13720]

Date: 18th June 2023

Place: Mumbai